

(b) if so, the number of persons injured and died as result thereof;

(c) whether the Government propose to conduct any independent inquiry to find out the facts and guilty persons; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) In order to contain a stone pelting mob, the Police had to resort to a mild lathi charge on 10.11.1995 at Bazar Police Chowki, Srinagar, District Pauri Garhwal (U.P.).

(b) Forty-seven persons suffered minor injuries while 10 police personnel were also injured by the stone pelting.

(c) and (d). Yes, Sir. The State Government has since set-up a Judicial Commission headed by Justice Shri B.P. Singh, Retired Judge of the Allahabad High Court to enquire into this and subsequent events including the adequacy of action taken by the district administration.

Visit of Ambassadors of USA & Israel

1836. SHRI CHITTA BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Ambassadors of USA and Israel visited the NE States recently;

(b) if so, the purpose of their visits;

(c) whether the Government have sought for any report from the two ambassadors; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SYED SIBTEY RAZI) : (a) and (b). The US Ambassador visited Assam, Manipur, Nagaland and Meghalaya from October 7 to 12, 1995 statedly for familiarisation purposes. The Ambassador of Israel visited Assam and Meghalaya from August 4 to 9, 1995. No purpose for his visit has been cited.

(c) and (d). Ambassadors of Missions in India are not required to submit reports on such visits to the Union Government.

Survey to Find out Coal Deposits

1837. SHRI LAETA UMBREY : Will the Minister of COAL be pleased to state :

(a) whether proper survey has not been conducted so far in Arunachal Pradesh to find out the deposits of coal;

(b) if so, the reasons therefor;

(c) if not, details of the survey conducted and deposits found/discovered;

(d) whether there is any proposal to conduct further survey in the State;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER) : (a) to (f). According to the Geological Survey of India (GSI), as on 1.1.1995, a total of 90.23 million tonnes of coal reserves have been assessed in the State of Arunachal Pradesh. Exploration as a part of ongoing exercise, is continuing.

Amendments to Cable Code

1838. SHRI BOLLA BULLI RAMAIAH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the Union Government propose to make further amendments to the cable code;

(b) if so, the reasons therefor;

(c) the details of the amendments proposed to be made; and

(d) the extent to which the Government are considering to prevent misuse of Cable Television time for political propaganda?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI P.M. SAYEED) : (a) There is no such proposal at present.

(b) and (c). Do not arise.

(d) The programme code prescribed under the Cable Television Network Rules, 1994 which, inter-alia prohibits the carriage in the cable service of any programme which :

(a) Offends against good taste or decency;

(b) Contains criticism of friendly countries;

(c) Contains attack on religions or communities or visuals or words contemptuous of religious groups or which promote communal attitudes;

(d) Contains anything obscene, defamatory, deliberate, false and suggestive innuendos and half truths;

(e) Is likely to encourage or incite violence or contains any-thing against maintenance of law and order or which promote anti-national attitudes;

(f) Contains aspersions against the integrity of the President and Judiciary;

(g) Contains anything amounting to contempt of court;

(h) Contains anything affecting the integrity of the Nation;